

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

Writ Petition (Civil) No. 464 of 2024

DR. SUKRIT NANDA M.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

WITH

Writ Petition (Civil) No. 491 of 2024

O R D E R

1. Having heard learned counsel for the parties at a considerable length and on carefully perusing the material placed on record, we are not inclined to entertain these petitions under Article 32 of the Constitution. However, question of law is kept open for being considered in an appropriate case.

2. The Writ Petitions are, accordingly, dismissed.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ALOK ARADHE]

NEW DELHI;
APRIL 30, 2026

ITEM NO.43

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 464/2024

DR. SUKRIT NANDA M.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

IA No. 157644/2024 - GRANT OF INTERIM RELIEF
IA No. 188453/2024 - INTERVENTION APPLICATION

WITH

W.P.(C) No. 491/2024 (X)
IA No. 172056/2024 - EX-PARTE STAY

Date : 30-04-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. P.b.suresh, Sr. Adv.
Mr. Vipin Nair, AOR
Mr. P.b.sashaankh, Adv.
Mr. Aditya Narendranath, Adv.
Mr. P B Sashaankh, Adv.
Mr. Haresh Nair, Adv.
Ms. Deeksha Gupta, Adv.
Ms. M B Ramya, Adv.
Ms. Puspita Basak, Adv.
Ms. Madhavi Yadav, Adv.

For Respondent(s) :Mr. Dushyant Parashar, AOR
Mr. Manu Parashar, Adv.
Mr. Dinesh Pandey, Adv.

Mr. Nagarjun Sahu, Adv.
Mr. Ramprasad H Alva B, Adv.
Mr. Pranjal Kishore, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Writ Petitions are dismissed in terms of the Signed Order.
2. Pending application(s) including intervention application

shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSTT. REGISTRAR(NSH)

(Signed Order is placed on the file)